

ITEM NO.1 Court 5 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).32631/2018

(Arising out of impugned final judgment and order dated 13-03-2018 in SB No. 13832/2017 passed by the High Court of Judicature at Allahabad)

BRIJESH KUMAR DUBEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(WITH IA No. 148647/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 682/2019 (X)

(WITH IA No. 171676/2018 - APPLICATION FOR SUBSTITUTION, IA No. 171678/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 171680/2018 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 29294/2018 (X)

SLP(C) No. 926/2019 (X)

C.A. No. 10788/2016 (III-A)

Date : 22-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Rishabh Sancheti, Adv.  
SC32631/18 Ms. Padma Priya, Adv.  
Mr. Anchit Bhandari, Adv.  
Ms. Shreya Gupta, Adv.  
Mr. K. Paari Vendhan, AOR

SC682/19,926/19 Dr. Rajiv Nanda, AOR  
Ms. Rachna Gandhi, Adv.

SC29294/18,  
CA10788/16 Mr. Anil Kumar Sangal, AOR  
Mr. Sddharth Sangal, Adv.  
Mr. Nilanjani Tandon, Adv.

**For Respondent(s)**

CA10788/16	Mr. Tanmaya Agarwal, AOR
SC32631/18	Mr. Wrick Chatterjee, Adv. Mr. Ashutosh Kumar Sharma, Adv.
SC32631/18	Mr. Manoj Swarup, Sr. Adv. Mr. Neelmani Pant, Adv. Mr. Ankit Swarup, AOR
SC682/19	Mr. Azim H. Laskar, Adv.
SC29294/18	Mr. Rajiv Narain, Adv. Mr. Chandra Bhushan Prasad, AOR
SC29294/18	Ms. Vanshaja Shukla, AOR Ms. Mrigna Shekhar Adv.
SC682/19	Mr. Anil Kumar Sangal, AOR
SC 926/19	Mr. Sddharth Sangal, Adv. Mr. Nilanjani Tandon, Adv.
CA10788/16	Mr. Manoj Swarup, Sr. Adv. Mr. Neelmani Pant, Adv. Mr. Mukul Kumar, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Applications for setting aside an abatement, condonation of delay in filing the substitution application and the substitution application for bringing on record the LRs of the second respondent are allowed.
- 2 Leave granted in Special Leave Petitions.
- 3 Arguments concluded.
- 4 Judgment reserved.

**(SANJAY KUMAR-I)  
AR-CUM-PS**

**(SAROJ KUMARI GAUR)  
COURT MASTER**